

[Dr. Subramaniam Swamy]

course of my visit, I investigated the veracity of a document the text of which was published in the *Link* magazine under the title "U.S. Plan to Balkanize India". Excerpts of this document were first publicized in the *Patriot* newspaper. (Interruptions)

My investigations reveal that the published document is a forgery and appears to be the effort of some agency to sow discord in the relations between India and the United States, which relations have been improving following the Prime Minister's visit to Washington last year.

The U.S. Plan, according to this disinformation, was contained in the U.S. Ambassador to the United Nations secret speech in Washington in February, 1982 to a group called Conservative Political Action Conference. My enquiries show that she (the Ambassador) did not address this Conference at any time in 1982. Besides, I learnt that the CPAC meetings are open to the Press and reported in Washington local newspapers. The 1982 meeting was covered by the Washington Post. But there is no reference to this Plan in the published report in the local press.

My attempts and those of several others to obtain a photostat copy of this document from the *Patriot* and *Link* however, have been in vain. The portions published in the *Patriot* and *Link* are in English spelling and not in American spelling, further raising doubts about its genuineness.

The people of India have many differences with the policies of the United States Government. But the document is clearly designed to manipulate our opinion and control our perspectives through disinformation. We cannot allow Indo-US relations to be guided by third parties and moulded by disinformation.

I, therefore, urge upon the Government to obtain a photostat of the document from the *Link/Patriot* group, place it on the Table of the House and refer it as a case to the Press Council for a thorough probe. (Interruptions.)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): How you have allowed him?

MR. DEPUTY-SPEAKER: It has been allowed by the Speaker. Nobody can question it.

(viii) REGULARISATION OF SERVICE AND AMELIORATION OF CONDITION OF RAILWAY COOLIES.

श्री बाबूराव परांजपे (जबलपुर): उपाध्यक्ष महोदय, ऐसे कम महानुभाव मिलेंगे, जिन्होंने रेल स्टेशनों पर लाज वदों पहने और बाजू पर पीतल का नम्बरों का बिल्ला लगाए हुए कुली को न देखा हो। ट्रंक पर ट्रंक और बिस्तर, अटैची तथा साथ में छोटी-बड़ी भारी भरकम चीजों को अपने सिर और बाहूजों पर लदा चढ़ते-उतरते और चलते इन कुलियों को जिन्दगी पशुओं से भी बदतर होगी, ऐसा शागद ही किसी ने सोचा हो।

आज कुलियों की हालत क्या है? इन्हें हजारों रुपये लेकर भर्ती किया जाता है। वजाय इन्हे कुछ देने के रेलवे विभाग इनसे 5 रुपये महीना वसूल करता है। इनका सामान एक कन्स्टर में बन्द रहता है। उसी में खाने-पीने का सामान और उसी में पहनने के कण्डे। सोने को जगह भी नहीं मिलती। पारियों में सोना पड़ता है। अगर कोई कुली 7 घंटे से अधिक सोये तो हाथ पकड़कर उठा दिया जाता है। वोभ्र बोते-खाते इनके कन्धे दंहर हो जाते हैं, रीढ़ की हड्डी में पानी भर जाता है, सिर और टांगें कमजोर हो जाती हैं। पचास वर्ष की आयु के बाद इनमें से अधिकांश क्षय रोग का शिकार होते हैं। लेकिन रेलवे अस्पताल में इनका इलाज नहीं हो सकता, यह विडम्बना नहीं तो क्या है? क्या बन्धुवा गजदरों से भी इनकी हालत शोचनीय नहीं है?

इस समय देश में लगभग 25 हजार कुली हैं, जो असुविधा का जीवन जी रहे हैं। इनका कोई भविष्य नहीं, इन्हें शिक्षित करने की कोई योजना नहीं है।

श्रीमान रेल मंत्री महोदय से निवेदन है कि इन कुलियों को नियमित सेवा में लिया जाय। अन्य रेल कर्मचारियों की तरह उन्हें भी प्राविडेंट फंड और ग्रैज्युटी प्रदान की जाये। उन्हें रहने के लिये भूमि

मकान बनाने के लिये कर्ज और स्वास्थ्य सेवाओं का समुचित लाभ दिया जाये ।

(ix) NEED FOR SETTING UP A COMMISSION FOR SETTLING BORDER DISPUTE BETWEEN UTTAR PRADESH AND BIHAR.

MR. DEPUTY-SPEAKER: Shri K. K. Tewary.

PROF. K. K. TEWARY (Buxar): Sir, with your permission, I rise to raise a matter of urgent public importance under rule 377 and demand a statement from the Home Minister about it.

(Interruptions)

There is a long-standing boundary dispute between U.P. and Bihar due to the constantly changing mid-stream of the river Ganga affecting large areas in Ballia and Bhojpur districts of the respective States. Affected farmers of these districts have taken this dispute to Courts and there have been a series of litigations. The dispute has also led to violent clashes. The entire region is in the grip of unprecedented tension following forcible occupation of thousands of acres of Diara land of Bihar farmers by U.P. farmers supported by the authorities of U.P.

It is reported that the latest outrage was committed by the U.P. Police in the last week when they killed four persons of vill. Nainijore in my constituency who were trying to resist illegal harvesting of their crops by U.P. farmers supported by the U.P. Police.

The provisions of the Act passed by Parliament and ward given by the Trivedi Commission regarding the dispute are not being implemented by the Government of Uttar Pradesh.

The Home Minister in his replies to my questions in Parliament has assured me that the Central Government would take up the matter with the Chief Ministers of U.P. and Bihar for an amicable settlement. But unfortunately nothing tangible has been done in the matter with the result that thousands of farmers of my constituency have been rendered landless and are

condemned to an unenviable existence of penury and deprivation.

I urge the Central Government to announce a judicial enquiry into the killings of nearly twenty farmers of Distt. Bhojpur within the last two years by U.P. Police, give adequate compensation to the affected families and set up a Commission with comprehensive terms of reference for the final settlement of the boundary dispute between U.P. and Bihar.

Please direct the Home Minister to make a statement.

MR. DEPUTY-SPEAKER: We go to the next item.

13.39 hrs.

DEMANDS* FOR GRANTS, 1983-84

MINISTER OF DEFENCE

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on Demand Nos. 18 to 23 relating to the Ministry of Defence for which 7 hours have been allotted.

Sarvashri Bhogendra Jha, Ananda Pathak and H. N. Bahuguna have tabled cut motions to the Demands for Grants relating to the Ministry of Defence. I would like to know if they are present in the House and desire to move their cut motions and if so, they may send slips to the Table within fifteen minutes indicating the numbers of the cut motions.

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): For Defence Demands, generally no cut motions may be moved.

MR. DEPUTY-SPEAKER: Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the order paper be granted to President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1984, in respect of the heads of Demands entered in the second column thereof